

ITEM NO.48

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.232/2023

JUSTICE SHAILENDRA SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.38581/2023-STAY APPLICATION and IA No.38583/2023-
EXEMPTION FROM FILING O.T.)

Date : 20-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Prem Prakash, AOR
Mr. Ankur Talwar, Adv.
Mr. Abhijit Bhatnagar, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Vatsal Joshi, Adv.
Mr. Raghav Sharma, Adv.
Mr. Shlok Chandra, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. K M Natraj, ASG
Mr. Vatsal Joshi, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Shlok Chandra, Adv.

**Mrs. Sunita Sharma, Adv.
Mr. Raghav Sharma, Adv.
Mr. Raj Bahadur Yadav, AOR**

Mr. Gaurav Agrawal, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Petition on 27 March 2023.
- 2 The salaries of the petitioners which have been withheld, shall be released to them on the basis of the position as it obtained prior to the letter dated 13 December 2022 of the Union Ministry of Law and Justice.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**